

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 671/2002

~~ This the 27th day of November, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN
HON'BLE SH. V.K. MAJOTRA, MEMBER (A)

S.R.Korada
S/o Sh. Korada Paidithalli
R/o 390-A, Chirag Delhi
New Delhi-110017.

(By Advocate: Sh. Kumar Parimal)

Versus

Union of India
Through the Secretary
Department of Scientific & Industrial Research
Anusandhan Bhawan
C.S.I.R. Building
Rafi Marg
New Delhi-110001.

(By Advocate: Sh. N.S.Mehta)

O R D E R (ORAL)

Justice Sh. V.S.Aggarwal,

Counsel for applicant states that this application has been filed basically against the order refusing to supply to the applicant, a copy of the alleged letter of the Collector Office, Vizianagaram dated 11.1.2002.

2. Admittedly alongwith the counter, a copy of the same has been filed and it has been supplied to the applicant. Keeping in view the same, the learned counsel does not press the present application but states that, in accordance with law he would impugn, if any such adverse order is passed. Subject to aforesaid, the application is dismissed as withdrawn.

V.K. Majotra

V.K. MAJOTRA)
Member (A)

V.S. Aggarwal

(V.S. AGGARWAL)
Chairman

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